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SECTION 3, SUB-SECTION (ii)]

Government of India
Ministry of Finance
Department of Revenue
Central Board of Direct Taxes

New Delhi, the 9th September, 2026

NOTIFICATION

S.O.: – In pursuance of section 258(1)(b) of Income-tax Act, 2025, the Central Government hereby specifies Secretary, ITE&C, Government of Andhra Pradesh for the purposes of the said section in connection with sharing of information regarding income-tax payers for identifying eligible beneficiaries under various welfare schemes being implemented by Government of Andhra Pradesh.


09.09.2026
(Indu Bala)

Deputy Secretary to Government of India

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